

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/Order : 13.9.2018

Appeal No. ST/1110/2011-DB with ST/Misc./50732/2018

(Arising out of Order-in-Appeal No. 09(ST)/RPR-II/2011 dated 15.4.2011 passed by the Commissioner (Appeals), Customs & Central Excise, Raipur)

CCE, Raipur

Appellant

Vs.

M/s Indian Coffee Worker's Co-operative Society Ltd.

Respondent

Appearance

Shri Sanjay Jain, A.R.

- for the appellant

None

- for the respondent

**CORAM: Hon'ble Mr. Anil Choudhary, Member (Judicial)
Hon'ble Mr. Bijay Kumar, Member (Technical)**

Final Order No. 52964/2018

Per Anil Choudhary:

In this appeal, the department has moved Misc. Application for withdrawal of appeal in view of Department of Revenue, Government of India's recent instructions issued vide F.No. 390/MISC/116/2017-JC dated 11/07/2018, wherein as a part of Government policy of Litigation, monetary limit of filing the appeal by the department before CESTAT and other higher Courts have been revised. As per the new guidelines, the monetary limit for filing an appeal before CESTAT has been fixed at Rs.20 lakh. As in

this appeal, the duty amount involved is less than Rs.20 lakh, the Commissioner has moved the application for withdrawal of this appeal..

2. Accordingly, we allow the Misc application filed by the department and appeal is dismissed as withdrawn.

(Dictated and pronounced in the open Court)

(Bijay Kumar)
Member (Technical)

(Anil Choudhary)
Member (Judicial)

RM